

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd.

.... Applicant/petitioner

Vs.

Zillion Infraprojects Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 21.08.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:-

For the Petitioner/Applicant : Mr. Alok Bhachawat & Mr. Shailendra Singh,
Advs.

For the Respondent(s) : -

ORDER

Learned counsel for the petitioner states that amendment of the petition was necessitated and an application to that effect has been filed. Let the aforesaid application be listed before this Bench on 29th August, 2018.

-sd-

(M.M.KUMAR)
PRESIDENT

-s-d-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)